ORDER

In continuation of this Ministry's order no. A-36011/1/2016-Ad.I dated 23rd August, 2016, the powers delegated to Head of Department, Central Registration Centre (CRC) at Manesar, stands enhanced to the following extent:

<table>
<thead>
<tr>
<th>Office</th>
<th>Item</th>
<th>Powers / Limit</th>
</tr>
</thead>
<tbody>
<tr>
<td>Registrar, Central Registration Centre (CRC), Manesar</td>
<td>Contingent Expenditure (Schedule V)</td>
<td>₹ 6,00,000/- per month in each case (per annum ₹ 72,00,000/- approximately)</td>
</tr>
<tr>
<td></td>
<td>Recurring</td>
<td></td>
</tr>
<tr>
<td></td>
<td>Non-recurring</td>
<td>₹ 3,00,000/- per annum in each case.</td>
</tr>
</tbody>
</table>

2. All other terms and condition as stipulated in order of even number dated 23.08.2016 shall remain unchanged.

3. This issues with the concurrence of JS&FA vide Dy. No.1327 dated 21.03.2017 and approval of Secretary (MCA) dated 22/03/2017.

(Akhilesh Kumar Singh)
Under Secretary to the Govt. of India

1. All Officers and Sections in Ministry of Corporate Affairs.
2. PAO, Ministry of Corporate Affairs.
3. PS to CAM/MOS.
4. Registrar, Central Registration Centre, IICA Building, 5th Floor, Plot No.P-6,7&8, Sector-5, IMT Manesar, Distt; Gurgaon (Haryana)-122050
5. All Regional Directors/Registrars of Companies/Official Liquidators.
6. e-Governance Cell with the request to upload the order in the Website under Employees Corner/Delegation of financial powers.
7. Guard File.